

(2) Amendment dated the 2nd January, 1975.

[Placed in library. See No. LT-9623/75]

REVIEWS AND ANNUAL REPORTS AND A STATEMENT RE. CORRECTION OF ANSWER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1973-74

(ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in library See No LT-9624/75]

(b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library See No LT-9625/75]

(c) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1973-74.

(ii) Annual Report of the Indian Oil Corporation Ltd.,

Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-9626/75]

(2) A statement correcting the reply given on the 3rd December, 1974 to Unstarred Question No. 2919 by Sarvashri Khemchandbhai Chevda and Satyendra Narain Sinha regarding manufacture of bulk drugs by foreign firms and giving reasons for the delay in correcting the reply.

[Placed in library. See No. LT-9627/75]

RLYS. RED TARIFF (3RD AMDT.) RULES, 1975 AND A REPORT RE. RESERVATION OF VACANCIES FOR SC & ST IN RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): Sir, on behalf of Shri Buta Singh, I beg to lay on the table—

(1) A copy of the Railways Red Tariff (Third Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 506 in Gazette of India dated the 19th April, 1975, issued under section 47 of the Indian Railways Act, 1890

[Placed in library See No. LT-9628/75]

(2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 30th September, 1974.

[Placed in library See No. LT-9629/75]

MR. SPEAKER: Now, the hon Home Minister.